

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 103

CP (IB) No. 15/Chd/J&K/2022

IN THE MATTER OF:

Jammu & Kashmir Bank Limited

...Petitioner

Vs.

Ghulam Mohi-Ud-Din-Mir & Ors.

...Respondents

Under Section: 95(1), IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 02.07.2024.

-sd-
Court Officer

May 06, 2024
SM